

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:5574  
ANSWERED ON:29.04.2003  
POWERS OF COAL INDIA LIMITED  
IQBAL AHMED SARADGI

**Will the Minister of COAL be pleased to state:**

- (a) whether it is a fact that henceforth the seven coal producing subsidiaries of CIL will make their own purchases;
- (b) if so, the reasons therefor and norms laid down in this regard;
- (c) whether the Government HAVE ALSO TAKEN AWAY THE MARKETING RIGHTS ENJOYED BY cil FOR NON-core se consumers;
- (d) if so, the main reasons for the same;
- (e) the time by which these arrangements are likely to come into effect; and
- (f) the extent to which it is likely to be helpful to Coal India Limited?

**Answer**

MINISTER OF COAL (SHRI KARIYA MUNDA)

- (a) & (c) Barring procurement of explosives, powers have been delegated to subsidiary companies of Coal India Limited (CIL) for making their own purchases. Powers relating to marketing in the non-core sector have been delegated completely in case of Mahanadi Coalfields Limited (MCL), Western Coalfields Limited (WCL) and South Eastern Coalfields Limited (SECL).
- (b) & (d) By unburdening itself of operational responsibilities that can easily be handled by subsidiary companies, CIL will be able to contribute better towards achieving the crucial targets of increased production and turn around. This move would also make the subsidiaries more competitive and result in quicker decision making at the operational level.
- (e) Coal India Limited has been directed to take necessary steps at the earliest and report compliance to the Government.
- (f) These measures will help Coal India Limited to concentrate and give better focus on its crucial role in providing overall guidance and direction in terms of medium and long term strategic planning, co-ordination and close monitoring of implementation of its strategic decisions.